

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
STARRED QUESTION NO. 188
ANSWERED ON 8TH MARCH, 2018

UNAUTHORISED FITMENT OF CRASH GUARDS/BULL BARS

*188. SHRI KAUSHAL KISHORE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that there is an increasing trend of unauthorized use/ fitment of crash guards/bull bars on the motor vehicles;
- (b) if so, the details of such cases reported during the last two years; and
- (c) the steps taken by the Government to curb this illegal practice?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE LOK SABHA STARRED QUESTION NO. 188 ANSWERED ON 08.03.2018 ASKED BY SHRI KAUSHAL KISHORE REGARDING **UNAUTHORISED FITMENT OF CRASH GUARDS/BULL BARS**

(a) & (b) The issue of fitment of Bull Bars/Crash Guards on motor vehicles has been raised in a court case i.e. WP No. 6340 of 2017 filed by Ms. Aarshi R. Kapoor & Anr. Versus Union of India & Ors. before High Court of Delhi on the ground that the life of pedestrians/driver/passengers of vehicles is presently endangered due to installation and fixing of aftermarket heavy steel/ metal bars known and sold as “CRASH GUARD”/ “BULL BARS” on front and rear ends of all sorts of vehicles, small, medium or heavy built, by their owners, both private and government.

(c) The subject matter of fitment of Crash Guards / Bull Bars was examined in the Ministry of Road Transport and Highways and referred to Central Motor Vehicle Rule – Technical Standing Committee (here in after referred as CMVR-TSC). The Committee in its 50th meeting held on 5th September 2017, discussed the matter and concluded that *“Fitment of crash bars and bull bars as aftermarket fitment on vehicles pose a threat to pedestrian safety. Therefore it was agreed that such fitment shall not be allowed on vehicles and that provisions in CMVR also do not allow such fitment. It was decided that Ministry of Road Transport and Highways may issue an advisory to the State Authorities”*.

Ministry of Road Transport and Highways has issued advisory vide letter RT-11021/38/2017-MVL dated 7th December 2017 to all the States and Union Territories for taking action against unauthorised fitment of Crash Bars/Bull Bars on the Motor Vehicles. It was brought to the notice of the States and Union Territories that the fitment of Crash Guards / Bull Bars is in contravention of Section 52 of the Motor Vehicle Act 1988, and attracts penalty under section 190 and section 191.
